



Policy Preamble

Policy Number:

Life Assured:

Aegon Life Insurance Company has entered into this contract of insurance on the basis of the Proposal Form together with the Installment Premium deposit, statements, reports or other documents and declarations received from the Proposer for effecting a life insurance contract on the life of the person named in the Schedule hereto.

The Company agrees to pay the benefits under this Policy on the happening of the insured event, while this Policy is in force, subject to the terms and conditions stated herein.

On examination of this Policy, if You notice any mistake or error, this Policy should be returned to Us for rectifying the same.



Policy Schedule

Name of the Plan: Aegon Life Invest Insurance Plan (UIN: I38L059V01)

The Policy is evidence of contract of Insurance between Aegon Life Insurance Company Limited ("The Company") and the Policyholder ("You"). The Policy is based on the proposal made by you to the Company along with necessary documents, information, statements, medical examination reports, if any, and declarations made by you or obtained by the Company on behalf of you and is governed by the Standard Policy Provisions attached hereto and the Schedule written hereunder which forms part of the Policy.

Policy No:

Date of Commencement of Policy:

Date of Commencement of Risk:

Name of Policyholder:

Address of the Policyholder:

Name of Life Assured:

Gender of Life Assured:

Address of the Life Assured:

Date of Birth of Life Assured:

Whether Age Admitted for Life Assured: Yes

Policy Particulars:

Sum Assured (₹)	
Annualized Premium (₹)	
Installment Premium (₹)	
Policy Term (years)	
Premium Payment Term (years)	
Premium Payment Frequency	
Premium Due Date	
Date of last Premium payment	
Date of Maturity:	

<<Following to be included in case there is Top Up at inception>>

Top Up Sum Assured if any:

Top Up Premium, if any:



NOMINATION DETAILS

Nominee (s) Name	Percentage
1 VIJAYA SAMUNDEESWARI	<xxxxxxxxxxxxxxxxxxxxxxxx>
2 NA	NA
3 NA	NA
4 NA	NA
5 NA	NA

Appointee (s) Name (in case Nominee is minor): NA

Special Conditions : NA

Authorised Signatory : 

Name : Sankar Narayanan
Designation : Chief Operating Officer

This document is digitally signed.

Stamp Duty (₹) :

The stamp duty of ₹5,332 (Rupees Five thousand three hundred thirty two rupees only) paid by pay order, vide Receipt no. MH003721819201415M dated 07/11/2014

IRDAI Company Registration Number: I38

Registered Office: Aegon Life Insurance Company Limited, Building No.3, Third Floor, Unit No.1, NESCO IT Park, Western Express Highway Goregaon (E), Mumbai - 400063.

Tel: +91 226118 0100,
Fax: +91 2261180200/300,
Corporate Identity No:
U66010MH2007PLC169110

☎ 1800 209 90 90 (Toll free, 9 am to 7 pm, Mon to Sat)
☎ MENU to 9221-010101
☎ customer.care@aegonlife.com
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PART B

POLICY DEFINITIONS

The words and phrases defined below shall have the meanings assigned to them in this Policy unless the context otherwise requires. Words implying masculine include the feminine, and vice versa. Words in singular include the plural and vice versa.

Age means age of the Life Assured as on the last birthday unless specifically otherwise provided.

Annualized premium means the total premium paid by the policyholder in a Policy Year to avail the Benefits under this Policy and is mentioned in Policy Schedule.

Base Fund Value will be multiplication of the total number of Units allotted from the regular Installment Premiums and the Unit Price per Unit as may be applicable.

Charges means the various charges as mentioned in Section E.

Claimant means the Nominee / Appointee (if Nominee is a minor)/ Assignee; and where there is no assignment or nomination in existence, the legal heir/s of the Policyholder.

Company/ We/ Us/ Our means Aegon Life Insurance Company Limited or its successors.

Cut Off time means the time of a day for the purpose of calculating the Unit price for creation or cancellation of Unit from the Investment Fund. Presently the cut-off time is 3.00 p.m., which could change in future subject to IRDAI approval.

Date of Commencement of Policy is the start date of the Policy and is mentioned in the Policy Schedule.

Date of Commencement of Risk is the date from which the insurance cover under the Policy commences and is mentioned in the Policy Schedule.

Date of Maturity means the date on which the insurance cover will terminate.

Discontinuance means the state of a Policy that could arise on account of surrender of the Policy or non-payment of the contractual premium due, before the expiry of the Extended Grace Period of the Policy.

No Policy shall be treated as discontinued on non-payment of the said premium if, within the grace period, the premium has not been paid due to the death of the insured or upon the happening of any other contingency covered under the Policy.

Due Date means the date on which the Installment Premium is due and payable as per the Premium Payment Frequency opted by You.

Fund or Investment Fund means a specific and segregated investment fund managed by the Company for the exclusive interest and benefits of all the Policyholders sharing the same Investment Fund option.

Grace Period is a period of 15 days for policies under monthly mode and 30 days for all other modes starting from the Due Date of Plan Premium and ending at the close of business hours on the 15th or 30th day, as may be applicable, from the Due Date. If the 15th or 30th day, as applicable, falls on a holiday then the next working day.

Installment Premium is the amount payable by You as per Your premium payment frequency and is mentioned in Policy Schedule.

IRDAI means the Insurance Regulatory and Development Authority of India.

Life Assured is the person, as per applicable law to whom the insurance cover is granted by Us under this Policy.

Lock-in Period means a period of five consecutive years commencing from the Date of Commencement of Policy.

Monthly Policy Anniversary is the monthly anniversary of the Date of Commencement of the Policy.

Policy means the contract of insurance entered into between the Policyholder and Us as evidenced by this document.

Policy Anniversary is the annual anniversary of the Date of Commencement of Policy.

Policy Term means the period commencing on the Date of Commencement of Policy and ending on the Date of Maturity as mentioned in the Policy Schedule.

Policy Year and Policy Month are measured from the Date of Commencement of Policy and are period of twelve calendar months and one calendar month respectively.

Premium Payment Term means the period during which the Premium is payable and is mentioned in the Policy Schedule.

Premium Redirection is the option available to the Policyholder to modify the allocation of the amount of future Plan Premiums into a different Investment Fund from the Investment Fund in effect at the time of exercising this option.

Proceeds of Discontinuance Policy Fund is the Discontinuance Value after addition of the entire income earned for the period of investment in the Discontinuance Policy Fund net of applicable fund management charges, subject to a minimum guarantee of the interest, at the rate prescribed by IRDAI from time to time.

Proposal Form is the application form submitted to the Company for purchasing this Policy.

Redemption means the encashing of Units at the prevailing Unit Price and involves cancellation of Units in transactions such as partial withdrawals, discontinuance, maturity or switches.

Revival of a Policy means restoration of the Policy, which was discontinued due to non-payment of Installment Premium, by the Company with all the benefits as mentioned in the Policy document.

Revival Period means the period of two consecutive years from the date of discontinuance of the Policy, during which the Policyholder is entitled to revive the Policy which was discontinued due to the non-payment of Installment Premium.

Settlement Period is a period up to five years from the Date of Maturity.

Sum Assured means the benefit as specified in the Policy Schedule

Top-Up Fund Value will be the multiplication of the total number of Units allotted from the Top-Up Premiums and the Unit Price per Unit as may be applicable.

Top-Up Premium means an amount of premium that is paid by the policyholders at irregular intervals besides base regular premium payments specified in the contract.

Top-Up Sum Assured means the increase in Sum Assured due to Top-Up Premiums.

Total Fund Value is the sum of Base Fund Value and Top-Up Fund Value.

Unit is a portion or a part of the Investment Fund and is represented by one undivided share in the assets underlying that Fund.

Valuation Date is the date on which the assets of the Funds are valued as set out in Clause F.7

You, Your means the Policyholder named in the Policy Schedule.

PART C

Product Description

'Aegon Life Invest Insurance Plan' is the name of a unit linked insurance plan of the Company. This is a linked non participating plan. This Policy will participate in the investment performance of the Investment Fund(s) of the Company, selected by you. The Policy, however, does not in any way give any rights whatsoever to any share in the profits or surplus of the business of the Company.

All the payments under the Policy will be made in Indian rupees and will be subject to prevailing tax laws.

C.1 Death Benefit

In case of an unfortunate demise of the Life Assured, the Claimant will receive the higher of Sum Assured (including Top-Up Sum Assured) or Total Fund Value or 105% of all the Installment Premiums paid (including Top-Up premiums).

For calculation of the death benefit:

In case of Death before Life Assured attains the age of 60 years	In case of Death after attaining age 60 years
Partial withdrawals made from the Base Fund Value during the period of two years before the date of death will be reduced from the Death Benefit.	Partial Withdrawals made from the Base Fund Value after the Life Assured has completed 58 years of age will be reduced from the Death Benefit.

If the Life Assured dies during the Settlement Period, the Claimant will be paid only the Fund Value as on the date of intimation of death, and the Policy will terminate. Insurance cover will not be available during the Settlement Period.

In case of death of the Policyholder during the minority of the Life Assured, the legal heir/s of the Policyholder can keep the Policy in-force by continuing Installment Premium payments or may discontinue the Policy. On discontinuance, the Terms and Conditions mentioned under Section D.2 will be applicable.

C.2 Maturity Benefit

On maturity, You will receive the Total Fund Value as on the Maturity Date.

PART C

C.3 Loyalty Units

For Policies with Policy Term of 15, 20 or 25 years, if all due Installment Premiums have been paid, the Company will allocate loyalty units under the Policy at the end of every Policy Year during the last 5 Policy Years. The loyalty units will be allocated proportionately to each Segregated Fund existing on the date of loyalty unit allocation. The loyalty units to be added at the end of a Policy Year will be calculated as a percentage of the average Base Fund values on the preceding 48 Monthly Policy Anniversaries. The allocation of the loyalty units will depend on the Premium Payment Term, and is as given below:

Premium Payment Term	Loyalty Units (as % of average Base Fund values on the preceding 48 Monthly Policy Anniversaries)
5 / 7 years	1.70%
10 years / Equal to Policy Term	1.80%

C.4 Additional units

We may add Units into the Policy account of the Policyholder at various times during the Policy Term to comply with the existing IRDAI regulations with respect to net yield on the Fund Value.

C.5 Settlement Option

The exercise of the Settlement Option must be received by the Company at least 90 days before the Date of Maturity. Upon exercising this option, the Fund Value as at the Date of Maturity can be redeemed in periodical installments over a period of time but not exceeding the Settlement Period opted by You. During the Settlement Period,:

- The risk cover (including riders, if any) shall not be available.
- The Company shall not accept any Installment Premium or Top-Up Premium.
- Partial withdrawals and switches shall not be allowed.
- Only the Fund Management Charge(FMC) shall be deducted. No other charges shall be deducted during the settlement period.

The percentage of Fund Value redeemed as periodic Installments shall be fixed at the inception of the Settlement Period. The Fund Value may be redeemed in Monthly, Quarterly, Half-yearly or Annual Installments subject to minimum withdrawal of Rs.2000 per instalment. Any residual Fund Value, if any, at the end of the settlement period shall be paid as a lump sum to the Policyholder.

C.6 Segregated Funds

A Segregated Fund is a specific and separate fund managed for the exclusive interest of all Policyholders sharing the same Segregated Fund. The Company holds legal and beneficial interests in the assets of each Segregated Fund and has sole discretion on the investment and the management of each Segregated

Fund within the defined asset portfolio allocation. The three Segregated Funds currently offered by the Company are as under:

Fund Name	Segregated Fund Identification Number (SFIN)	Objective	Risk Profile	Equities	Fixed Interest Securities	Money Market Instruments
Blue Chip Equity Fund	ULIF015 11/02/14 BLUECH IPEQ013 8	The Fund objective is to provide long-term capital appreciation by investing in a diversified equity portfolio consists of predominantly large cap companies with strong financials, quality management and market leadership.	High	80%- 100%	0%	0% - 20%
Secure Fund	ULIF005 05/07/08 SF0138	This fund will aim to generate income consistent with high levels of liquidity while protecting the capital. It will invest in a diversified portfolio of money market instruments & other short term fixed interest securities.	Low	0%	60% - 100%	0% – 40%
Debt Fund	ULIF004 05/07/08 DB0138	This fund will aim to generate attractive returns by investing in a diversified portfolio of government debt, corporate debt, money market instruments and other fixed income securities of varying maturities.	Medium	0%	60% - 100%	0% – 40%
Accelerator Fund	ULIF012 03/09/10 ACCELE RATE013 8	This fund will aim at investing in equities of various sectors to diversify the portfolio and to generate attractive returns in the long term. The fund will also have the flexibility to invest in fixed interest assets and money market instruments up to 20%.	High	80% - 100%	0%	0% - 20%

Stable Fund	ULIF005 05/07/08 SF0138	This fund will aim to maintain a balance between equity and debt exposure to have a stable and attractive long term return. It will also shift allocation between debt and equity to gain from asset price movements over medium to long term.	Moderate	20% – 80%	20% – 80%	0% – 40%
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C.7 Portfolio Strategies

You may choose any of the following 2 portfolio strategies at inception of the Policy:

C.7.1 Self Managed Portfolio Strategy:

Under this portfolio strategy, You may choose to invest in any of the 5 segregated funds mentioned above, and in any proportion. You will have to specify the premium allocation rate in each of the fund.

C.7.2 Lifestyle Portfolio Strategy:

Under this portfolio strategy, Total Fund Value will be allocated between the 3 segregated funds as per a predefined strategy. The pre-defined strategy is as mentioned below:

Years to maturity	Allocation in various funds		
	Secure Fund	Debt Fund	Blue Chip Equity Fund
25	0.00%	0.00%	100.00%
24	0.00%	0.00%	100.00%
23	0.00%	0.00%	100.00%
22	0.00%	0.00%	100.00%
21	0.00%	0.00%	100.00%
20	0.00%	0.00%	100.00%
19	0.00%	0.00%	100.00%
18	0.00%	0.00%	100.00%
17	0.00%	0.00%	100.00%
16	0.00%	0.00%	100.00%
15	0.00%	0.00%	100.00%
14	0.00%	0.00%	100.00%
13	0.00%	0.00%	100.00%

12	0.00%	0.00%	100.00%
11	0.00%	0.00%	100.00%
10	0.00%	10.00%	90.00%
9	0.00%	20.00%	80.00%
8	0.00%	30.00%	70.00%
7	0.00%	40.00%	60.00%
6	0.00%	50.00%	50.00%
5	0.00%	60.00%	40.00%
4	0.00%	70.00%	30.00%
3	10.00%	70.00%	20.00%
2	30.00%	60.00%	10.00%
1	40.00%	60.00%	0.00%

- At the start of each Policy Year, the Total Fund value across all segregated funds will be reallocated between the funds as per the proportion from the above table.
- The Premium Allocation in any Policy Year (including any Top Up premium) will be as per the allocation percentage from the above table.
- Upon reinstatement of a Policy, the outstanding Installment Premiums will be allocated in different segregated funds in a proportion corresponding to the Policy Year of reinstatement.

C.7.3 Switching between Portfolio Strategies:

- You may switch from “Lifestyle Portfolio Strategy” to “Self Managed Portfolio Strategy” anytime during the Policy Term free of charge.
- You may also switch from “Self Managed Portfolio Strategy” to “Lifestyle Portfolio Strategy” once every Policy Year, except during the last 12 Policy years. There will not be any charge for this switch.

C.8 Top-Ups

A Top-Up premium is an amount of premium that is paid by the Policyholder at irregular intervals besides regular premium payments specified in the contract.

Top-Up premiums can be paid at any time except in the last five Policy years, subject to the following conditions:

- A Top-Up premium payment is not less than Rs.5,000. This minimum limit may change in future subject to clearance from the IRDAI.
- At any point of time during the Policy Term, the total Top-Up premiums paid shall not exceed the total regular premiums paid to date.
- No due regular premium is unpaid on the date of Top-Up premium payments.
- If a regular premium is due and Top-Up is received, such Top-Up premium will first be used to pay all due regular premiums. The remainder will be applied as a Top-Up.

- For units pertaining to Top-Ups, there will be a lock-in period of 5 years for partial withdrawal for each Top-Up. However this condition will not be applicable in case of discontinuance or death of Life Assured.
- Any Partial withdrawal requests made shall be first allowed from the Fund Value built up from the Top-Up premiums, if any, as long as such Fund Value supports the partial withdrawal and subsequently, the partial withdrawals may be allowed from the Fund Value built up from the regular premium.
- Top-Up Fund Value will not be considered for the calculation of loyalty units
- Any Top-Up made will result into increase in Sum Assured as mentioned below:
Minimum increase in Sum Assured: 1.25 times the Top-Up amount.
Maximum increase in Sum Assured:

Age at making the Top-Up	Increase in Sum Assured
Up to 44 years	10 times the Top-Up amount
45 years and above	1.25 times the Top-Up amount.

Such increase in Sum Assured will be subject to Board approved underwriting guidelines. If the underwriting rejects the increase in the Sum Assured then the Top-Up amount will be returned to the Policyholder without any interest.

C.9 Partial Withdrawals

Policyholder may make partial withdrawals, subject to the following conditions:

- No partial withdrawal is allowed during first five Policy years
- Total Fund Value will be taken into account for partial withdrawals. Partial withdrawals made shall be allowed first from the Top-Up Fund if any (as long as such Fund Value supports the partial withdrawal) and subsequently, the partial withdrawals may be allowed from the Fund Value built-up from the regular premium.
- Amount of any partial withdrawal will not be less than Rs.5,000. Company may increase this limit in future with prior clearance from IRDAI.
- Maximum amount of partial withdrawal in any Policy year (including all partial withdrawals made during that Policy year) is 20% of the Fund Value at the beginning of that Policy year.
- All due regular Premiums of first five Policy years have been paid.
- Remaining fund after partial withdrawal is not less than two years' Annualized Premium.
- For units pertaining to Top-Ups, there will be a lock-in period of five years for partial withdrawal for each Top-Up.
- Partial withdrawals are not allowed if the age of the Life Assured is less than 18 years.
- Partial Withdrawal shall not result in termination of the Policy.

C.10 Switch

You can use this facility to switch units between the different Segregated Funds available under this Policy. This option is available only if You have selected the Self-Managed Portfolio Strategy.

C.11 Premium Redirections

You can use this facility to change the Premium proportions invested in various Segregated funds. The new Premium proportions will be applicable for all future Premiums paid, including Top-Ups. This facility will not be available in case You opt for the Lifestyle Portfolio Strategy.

C.12 Grace Period

You are allowed to pay Installment Premiums within the Grace period of 30 days for Annual mode and 15 days in case of monthly mode, from the due date of Installment Premium.

C.13 Policy Termination

The Policy will terminate on the earliest of the following:

- The Date on which Proceeds of Discontinuance Policy Fund are paid;
- At the end of the revival period, subject to the Policy not been revived and the Lock-in period being completed;
- The Policy will be foreclosed by paying Total Fund Value if the Total Fund Value falls to the level of an amount equal to one year's Annualized Premium or the Total Fund Value is inadequate for the deduction of the applicable Policy Charges. This foreclosure will not happen for premium paying policies or for policies in which all due premiums have been paid;
- The Date on which Surrender Value is paid in the Policy;
- The Date of Maturity of the Policy if Settlement option is not opted;
- The date of last payment under Settlement Option.
- The Date of intimation of the death of the Life Assured.

C.14 Suicide Exclusion

In case of death of the Life Assured due to suicide within 12 months from the Date of Commencement of Risk or from the Date of Revival of the Policy, the Claimant shall be entitled to Fund Value, as available on the date of death.

Any charges recovered subsequent to the date of death of the Life Assured shall be paid back to the Claimant along with the death benefit.

PART D

D.1 Free Look Cancellation

If You are not satisfied with any of the Terms and Conditions of the Policy, You may return the Policy document to the Company for cancellation within 30 days from the date You received the Policy. Upon such cancellation, You will be paid back the non-allocated premium plus charges levied by cancellation of units plus Fund Value at the date of cancellation less proportionate risk charges, stamp duty and cost of medical examination, if any.

D.2 Discontinuance of Policy Premium

If the premium remains unpaid at the expiry of the grace period, the treatment of the Policy will depend on whether the premium is discontinued within the first 5 years (lock in period) of the Policy or not.

D.2.1 Discontinuance of Premium within first five years of the Policy

The Company will send You a notice immediately after the expiry of the grace period (not later than 15 days from that date of expiry of the grace period) and provide You with the following options:

- (a) Revive the Policy within a revival period of 2 years or
- (b) Complete withdrawal (surrender) from the Policy without any life cover.

If You do not respond to the notice sent by the Company within a period of 30 days or opt for option (b) then the Policy will be discontinued and the Discontinuance Value (Total Fund Value less Discontinuance Charge of the year in which first premium was discontinued) will be shifted to the "Discontinuance Policy Fund". The returns of the Discontinuance Policy Fund after deduction of the fund management charges is guaranteed not to be less than rate of return stipulated by IRDAI. The proceeds of the Discontinuance Policy Fund will be paid after the expiry of the lock in period.

If the You choose option (a), your Policy will be discontinued. However, you can apply for revival of the discontinued Policy within two years from the date of discontinuance. If the Policy is not revived within this period, the proceeds will be paid out at end of lock in period. In the instances where the revival period is not completed at the end of lock in period, You can opt to receive the proceeds either upon the completion of lock in period or upon completion of revival period. If, in such cases, You do not exercise any option, then the proceeds will be paid Upon the completion of lock in period.

The Policy shall be deemed to be in force as per the Terms and Conditions of the Policy till the Policyholder exercises his option or till the expiry of 30 days of notice period, whichever is earlier.

Discontinuance Policy Fund (SFIN:ULIF01403/09/10DISCONPF0138)

The asset allocation applicable under the fund is as follows:

Asset Class	Equities	Government Securities	Money Market Instruments
Allocation Proportion	0%	60% - 100%	0% - 40%

This fund will invest in a diversified portfolio of government securities and money market instruments of short term maturities. The main objective will be to generate relatively less volatile investment income which is at least the guaranteed return of 4% p.a. or as prescribed by IRDAI in the prevailing regulation. Any excess income earned over and above the minimum guaranteed rate will also be apportioned to the Discontinuance Policy Fund.

D.2.2 Discontinuance of Premium after first five years of the Policy

The Company will send You a notice immediately after the expiry of the grace period (not later than 15 days from that date of expiry of the grace period) and provide You with the following options:

- revive the Policy within a revival period of 2 years, or
- completely withdraw (surrender) from the Policy, or
- Convert the Policy into Paid-Up Policy, with Paid-up Sum Assured

Paid-Up Sum Assured = (Sum Assured) × (total number of premiums paid) / (original number of premiums payable as per the Terms and Conditions of the Policy).

If option (c) is opted, the Sum Assured will be reduced as per the formula mentioned above. The Company will continue deduction of applicable Policy charges and keep the Policy in Paid Up status until the Fund Value does not fall below the amount equivalent to one year's Plan Premium. The death benefit in Paid Up status will be at least 105% of the premiums paid.

If You opt for option (a), the Policy will be treated as in-force during the revival period. You can apply for revival of the discontinued Policy within two years from the date of discontinuance. During the revival period, the Policy is deemed to be in force with risk cover as per Terms and Conditions of the Policy and the Policy charges shall continue to be deducted.

If You do not respond to the notice sent by the Company within 30 days or opt for option (b) then the Policy will be surrendered and the Policy proceeds shall be paid out to You.

D.2.3 Revival Provisions

You have the option to revive a discontinued Policy within two consecutive years from the date of discontinuance of the Policy, subject to our underwriting requirements. At the time of revival:

- All due premiums which have not been paid shall be payable without charging any interest.
- Revival of the Policy will be subject to satisfactory evidence of insurability of the Life Assured.
- The Company shall add back the discontinuance charges levied at the time of discontinuance of the Policy.
- The proceeds from the Discontinuance Policy Fund shall re-allocated to the Segregated funds chosen by You based on the prevailing unit prices.
- All benefits under the Policy will become payable to You as per the Terms and Conditions of the Policy from the effective date of revival.
- If you have opted for the Lifestyle Portfolio Strategy, the due Installment Premiums paid by you on Revival will be allocated in different segregated funds in a proportion corresponding to the Policy Year of reinstatement.
- Policy administration charges as applicable during the discontinuance period shall be levied.

PART E

E.1 Premium Allocation Charge

Zero

E.2 Fund Management Charge

This is a charge levied as a percentage of the value of assets and is appropriated by adjusting the Net Asset Value every day, when the unit linked funds are priced. The applicable service tax and Swachh Bharat cess will also be deducted along with the charge.

Secure Fund	1.00% p.a.
Debt Fund	1.10% p.a.
Blue Chip Equity Fund	1.35% p.a.
Stable Fund	1.35% p.a.
Accelerator Fund	1.35% p.a.
Discontinuance Policy Fund	0.50% p.a.

E.3 Policy Administration Charge

This charge is levied from the Policy fund at the beginning of every Policy month by cancelling units. For the first Policy Year, this monthly charge will be equal to 0.2% of the Annualised premium, subject to a minimum of Rs. 80 per month and a maximum of Rs. 200 per month. This amount will increase at the rate of 5% compounded p.a from the second Policy year, subject to a maximum of Rs. 500 per month. The applicable service tax and Swachh Bharat cess will also be deducted by cancellation of units.

E.4 Discontinuance charge

It will depend on the year in which the Policy has been discontinued. The applicable service tax and Swachh Bharat cess will also be deducted.

Where the Policy is discontinued during the Policy year	Discontinuance Charges	
	Annualized Premium upto Rs. 25,000	Annualized Premium above Rs. 25,000
1	Lower of 20% (AP or FV) subject to maximum of Rs.3000	Lower of 6% (AP or FV) subject to maximum of Rs.6000
2	Lower of 15% (AP or FV) subject to maximum of Rs.2000	Lower of 4% (AP or FV) subject to maximum of Rs.5000
3	Lower of 10% (AP or FV) subject to maximum of Rs.1500	Lower of 3% (AP or FV) subject to maximum of Rs.4000
4	Lower of 5% (AP or FV) subject to maximum of Rs.1000	Lower of 2% (AP or FV) subject to maximum of Rs.2000
5 onwards	Nil	Nil

E.5 Mortality Charge

The mortality charge is deducted by cancellation of units at the beginning of each month of your Policy. It will depend on your age and the Sum at Risk which is defined as Higher of Sum Assured or 105% of all premiums paid to date in excess of Fund Value.

Sum at risk for Top-Up Premium is defined as Top-Up Sum Assured in excess of the top-up fund value (fund value is after deduction of all charges except Mortality charge).

Sum at risk for Paid-Up Policies is defined as Higher of (Paid-Up Sum Assured) or (105% of premiums paid) in excess of Fund Value.

Mortality charges are provided below. The applicable service tax and Swachh Bharat cess will also be deducted by cancellation of units. Smokers/Substandard lives may be charged extra as per Board approved underwriting guidelines of the Company.

Mortality Charge per annum per 1000 of Sum at Risk. Age refers to Attained Age of the Life Assured.

Age (last birthday)	Male	Female	Age (last birthday)	Male	Female
7	0.5836	0.58360	41	1.7933	1.40700
8	0.4732	0.58360	42	1.9642	1.51790
9	0.4075	0.58360	43	2.1621	1.64570
10	0.3798	0.58360	44	2.3914	1.79330
11	0.3830	0.47320	45	2.6558	1.96420
12	0.4104	0.40750	46	2.9590	2.16210
13	0.4546	0.37980	47	3.3027	2.39140
14	0.5084	0.38300	48	3.6864	2.65580
15	0.5659	0.41040	49	4.1077	2.95900
16	0.6226	0.45460	50	4.5625	3.30270
17	0.6748	0.50840	51	5.0459	3.68640
18	0.7208	0.56590	52	5.5532	4.10770
19	0.7593	0.62260	53	6.0804	4.56250
20	0.7901	0.67480	54	6.6253	5.04590
21	0.8142	0.72080	55	7.1883	5.55320
22	0.8326	0.75930	56	7.7733	6.08040
23	0.8461	0.79010	57	8.3862	6.62530
24	0.8564	0.81420	58	9.0355	7.18830
25	0.8652	0.83260	59	9.7311	7.77330
26	0.8737	0.84610	60	10.4843	8.38620
27	0.8838	0.85640	61	11.3070	9.03550
28	0.8969	0.86520	62	12.2108	9.73110
29	0.9139	0.87370	63	13.2068	10.48430

30	0.9358	0.88380	64	14.3058	11.30700
31	0.9636	0.89690	65	15.5181	12.21080
32	0.9986	0.91390	66	16.85360	13.20680
33	1.0417	0.93580	67	18.32230	14.30580
34	1.0935	0.96360	68	19.93430	15.51810
35	1.1550	0.99860	69	21.70000	16.85360
36	1.2270	1.04170	70	23.63090	18.32230
37	1.3105	1.09350			
38	1.4070	1.15500			
39	1.5179	1.22700			
40	1.6457	1.31050			

E.6 Miscellaneous Charges

Facility	Number of Free Transactions	Charges (₹)
Switch	Four in a Policy year.	Any extra switches will be charged 0.1% of amount switched per switch subject to a cap of ₹ 200
Premium Redirection	Two times in a Policy year.	Any extra Premium Redirection will be charged ₹ 100
Partial Withdrawal	Four times in a Policy year.	Any extra Partial Withdrawal will be charged ₹ 200 per withdrawal.

The Miscellaneous Charges given above can be increased by the Company upon approval from IRDAI but shall not exceed Rs. 500. The applicable service tax and Swachh Bharat cess will also be charged.

PART F

F.1 Assignment & Nomination

(i) Assignment

Assignment shall be permitted subject to provisions of Section 38 of Insurance Act 1938 as amended from time to time.

(A simplified version of the provisions of Section 38 is enclosed in Annexure 1 for reference)

(ii) Nomination

Nomination shall be permitted subject to provisions of Section 39 of Insurance Act 1938 as amended from time to time.

(A simplified version of the provisions of Section 39 is enclosed in Annexure 2 for reference)

F.2 Fraud or misrepresentation

Fraud, Misrepresentation and forfeiture would be dealt with in accordance with provisions of Section 45 of the Insurance Act 1938 as amended from time to time.

(A simplified version of the provisions of Section 45 is enclosed in Annexure 3 for reference)

F.3 Misstatement of Age or gender

As per the clause F.2, if the age or gender of the Life Assured has been misstated or incorrectly mentioned, then We may take the following action subject to the underwriting norms prevailing at the time of taking such action:

If at the correct age, Life Assured was not insurable under this Policy according to our requirements, We reserve the right to refund the Base Premiums paid and terminate the Policy.

If the correct Age is higher than the Age declared in the Proposal Form, the Charges payable under the Policy shall be altered corresponding to the correct Age of the Life Assured from the Date of Commencement of Policy and You shall pay to the Company, the difference between the Charges charged at such lower rate (more specifically mentioned in section E) and such re-calculated higher rate retrospectively from the Date of Commencement of Policy.

If the correct age of the Life Assured is lower than the age declared in the Proposal Form, the Charges payable under the Policy shall be altered corresponding to the correct age of the Life Assured from the Date of Commencement of Policy and the Company may adjust the difference by adding Units corresponding to the difference between the Charges charged at such higher rate and the Charges chargeable at such re-calculated lower rate retrospectively from the Date of Commencement of Policy.

F.4 Payment of Claim

We will require the following primary documents in support of a Death claim to enable processing of

the claim intimation under the Policy. All benefits will be paid to the "Claimant" as defined in section B above.

- Certificate of the Doctor / Medical Officer certifying the cause of death;
- In case of unnatural death - Post Mortem Report, First Information Report (FIR), Inquest Report and the Final Investigation Report of the Police;
- Death Certificate issued by the local authority or the authority authorized to issue the same under the Registration of Births and Deaths Act, 1969; and
- Claimant's statement in prescribed form
- In case due to any unnatural or other circumstances which are beyond Claimant's control, if the Claimant is unable to supply any of the above documents, then We may waive requirement of such documents provided We are totally satisfied with the investigation carried out to assess validity of the claim.

We are entitled to ask for additional documents (including Policy document) or information for the processing of the claim. We may also seek professional/independent assistance for speedy disposal of the claim. You and/or the Nominee/legal heir shall have no objection for Us to obtain any details/information to form an opinion about the claim.

F.5 Force Majeure

If due to any act of God or State, strike, lock out, legislation or restriction by any government or any other authority or any other circumstances which are beyond our control, which restricts performance of our obligations under this Plan, then, this Plan will be wholly or partially suspended during the continuance of such force majeure conditions. Once the force majeure conditions ceases to exist, then, we will resume our obligations under this Plan for such period during which the force majeure conditions existed.

F.6 Electronic Transactions

You shall adhere to and comply with all such terms and conditions as We may prescribe from time to time. Any transactions carried out by or through any electronic facilities or means established by or on behalf of Us, in respect of the Policy, shall constitute legally binding and valid transactions on You.

F.7 Taxation

The tax benefits and Benefits payable under the Policy would be as per the prevailing provisions of the tax laws in India. We reserve the right to recover statutory levies including Service Tax (plus applicable Swachh Bharat cess) by way of adjustment to the charges payable or make necessary recoveries from the benefits payable under the Policy.

F.8 Valuation of Segregated Fund

The Unit Price (NAV) of each fund shall be determined daily as per the regulations/guidelines issued by IRDAI from time to time (the 'Valuation Date'). As per the current guidelines issued by IRDAI, We will determine the Unit Price of each Fund daily as per the following formula:

[Market Value of investment held by the Fund + Value of current assets – Value of current liabilities and provisions, if any] Divided by [Number of units existing on the Valuation Date (before

creation/Redemption of units)]

F.9 Segregated Fund Addition

The Company may from time to time create and add new Segregated Funds with different Charges with the approval of the IRDAI and consequently, new Segregated Funds may be made available to the policyholder. All provisions of the Policy will apply to such new Segregated Funds unless stated otherwise.

F.10 Segregated Fund Closure / Modification

The Company reserves the right to close / modify any Segregated Fund at any time by giving a three month written notice of its intention to close/ modify the Segregated Fund. From the date of such closure, the Company will cease to create or cancel Units in the said Segregated Fund ('Closing Segregated Fund'). Closure/ modification of a Segregated Fund will be on the happening of an event which in the sole opinion of the Company requires the said Segregated Fund to be closed / modified and such closure / modification of a Segregated Fund shall be subject to prior approval of IRDAI. In the event of a modification of a Segregated Fund the Company will inform the impacted Policyholders of the change and provide all other fund options in the event the Policyholder wishes to choose a different Segregated Fund.

In the event of a Segregated Fund closure, the Company will ensure a Segregated Fund with the same investment objective as the closed fund is available to the policyholders or a new fund with the same investment objective will be provided by the Company post approval from the IRDAI ('Replacement Segregated Fund' in either case). In case the 'Replacement Segregated Fund' is not available the default fund to be used in this case will be the Secure Fund. The Company will inform the Policyholder who have money in the Closing Segregated Fund of the Replacement Segregated Fund and all other fund options in the event the Policyholder wishes to choose a different investment strategy. Upon receiving policyholder's confirmation, units in the Closing Segregated Fund allocated to the Policy will be cancelled on the last Valuation Date of the Closing Segregated Fund. The Company will create Units in the Replacement Segregated Fund or other such fund as chosen by the Policyholder, with proceeds from the cancellation of the Units in the Closing Segregated Fund on the last Valuation Date of the Closing Segregated Fund. No switching charge will be applied in case of closure/modification of fund.

In the event of no response within the stipulated timeframe, the Company's default option will be to switch Policy funds from the Closing Segregated Fund to the default fund (which is the Secure Fund), and change Allocation Proportion in such a way that the percentage of allocation of premium to the Closing Segregated Fund is now allocated to the default fund.

F.11 Switch amongst Segregated Funds

You can apply for Switch of funds from one Segregated Fund to another/ others through a Switch Application Form or the Switch Process as and when available and specified by the Company. The facility of Switch would be subject to the administrative rules of the Company, existing at the time of the Switch application. Switching of funds will be effected at the Unit Price declared on the date the Switch application is received and accepted by the Company before and on Cut-off time and on the next day's Unit Price declared if the application is received and accepted at the Company after the Cut-off time.

PART G

G.1 Notices

Any notice, direction or instruction given to Us under the Policy shall be in writing and delivered by hand, post, facsimile or from registered electronic mail to:

Customer Service Department
Aegon Life Insurance Company Limited,
Building No. 3, Third floor, Unit No. 1
NESCO IT Park, Western Express Highway
Goregaon (E), Mumbai 400 063
Toll free number: 1800 209 9090
E-mail: customer.care@aegonlife.com
or such other address as may be informed by Us.

Any notice, direction or instruction to be given by Us under the Policy shall be in writing and delivered by hand, post, courier, facsimile or registered electronic mail at the updated address in the records of the Company.

You are requested to communicate any change in address immediately to enable us to serve you promptly.

G.2 Applicable Law

This Policy is subject to the provisions of the laws of India.

G.3 Currency and Payment

All payments to or by the Company will be in Indian rupees and shall be in accordance with the prevailing regulations and other relevant laws of India.

G.4 Consumer Grievance Cell:

You may reach us for any complaints/ grievances in any of the following manner :

- By calling the Toll Free Number 1800 209 9090 between 9 a.m. to 7 p.m. Monday to Saturday or
- By writing an e-mail to customer.care@aegonlife.com or
- By registering the grievance on the website of the Company at www.aegonlife.com or

In case of disagreement with the response of the Company or of no- response within 15 days, the grievance can be escalated to Grievance Redressal Officer by an e-mail to grievance.manager@aegonlife.com or written letter at

Grievance Redressal Officer
Aegon Life Insurance Company Limited,
Building No. 3, Third floor, Unit No. 1
NESCO IT Park, Western Express Highway
Goregaon (E), Mumbai 400 063

If you are not satisfied with the response or do not receive a response from us within 15 days, you may approach the Grievance Cell of the Insurance Regulatory and Development Authority of India (IRDAI)

on the following contact details:
IRDAI Grievance Call Centre (IGCC) TOLL FREE NO: 155255
Email ID: complaints@irda.gov.in

You can also register your complaint online at <http://www.igms.irda.gov.in/>

Address for communication for complaints by fax/paper:
Consumer Affairs Department
Insurance Regulatory and Development Authority of India
9th floor, United India Towers, Basheer Bagh
Hyderabad – 500 029, Andhra Pradesh
Fax No: 91- 40 – 6678 9768

G.5 Insurance Ombudsman

In case You are not satisfied with the decision/resolution or have not received any reply to Your complaints/ grievances within a period of 15 days, You may approach the Insurance Ombudsman, if your complaint pertains to:

- Any partial or total repudiation of claim;
- Premium paid or payable in terms of the Policy;
- Delay in settlement of claim;
- Non-issue of policy document to customers after receipt of Installment premiums
- Any claim related dispute on the legal construction of the policies in so far as such disputes relate to claims.

The complaint should be made in writing duly signed by You, Nominee or by Your legal heirs with full details of the complaint and the contact information of complainant.

As per Rule 13(3) of the Redress of Public Grievances Rules 1998, the complaint to the insurance ombudsman can be made:

- If the complaint is not resolved to Your satisfaction by the Company.
- Within a period of one year from the date of rejection by the Company; and
- You have not initiated any other complaint/litigation.

The addresses of the Insurance Ombudsman are given on the last page of this document. You are requested to visit the website of the Company for updated information on contact details of the Company and Insurance Ombudsman.

<Customer Name>

<Customer Address>

<xxx xxxxx xxxxxx >

<xxx xxxxx xxxxxx >

<xxx xxxxx xxxxxx >

<Customer Contact No. >



First Premium Receipt

Product Name	: Aegon Life invest Insurance Plan (UIN: 138L059V01)
Branch	:
Date	:
Policy Number	:
Agent	:

Name of the Policyholder :

Premium Amount ₹ (in figures)*	:
Premium Amount ₹ (In Words)*	:
Total Premium amount ₹ (In Figures)	:
Total Premium amount ₹ (In Words)	:
Next Premium Due Date	:
Frequency Mode	:
Date of Commencement	:

Summary Unit Statement of Statement Generation Date: 00/00/0000

Fund Name	Opening Balance as of 00/00/0000	Unit deduction since 00/00/0000	Unit added since 00/00/0000	Current Unit Balance as on 00/00/0000
Blue Chip Equity Fund (SFIN:ULIF01511/02/14BLUECHIP EQ0138)	0	0000	0000	0000
Debt Fund (SFIN:ULIF00405/07/08 DB0138)	0	0000	0000	0000
Secure Fund (SFIN:ULIF00505/07/08 SF 0138)	0	0000	0000	0000
Accelerator Fund (SFIN:ULIF01203/09/10ACCELERATE0138)	0	0000	0000	0000
Stable Fund (SFIN:ULIF00505/07/08SF0138)	0	0000	0000	0000

Authorised Signatory

Eligible for benefits as applicable under the prevailing Income Tax Act, 1961

premium paid under the plan is eligible for Tax Benefits u/s 80 c#

* Service tax and Swachh Bharat Cess at applicable rates. Service tax registration number: AAGCA3203JST003 under category Life Insurance.

#Tax Benefit is subject to provisions of Income Tax Act

IRDAI Company Registration Number: 138

Registered Office: Aegon Life Insurance Company Limited, Building No.3, Third Floor, Unit No.1, NESCO IT Park, Western Express Highway Goregaon (E), Mumbai - 400063.

Tel: +91 226118 0100,
Fax: +91 2261180200/300,
Corporate Identity No:
U66010MH2007PLC169110

☎ 1800 209 90 90 (Toll free, 9 am to 7 pm, Mon to Sat)
☎ MENU to 9221-010101
✉ customer.care@aegonlife.com
🌐 www.aegonlife.com

Unit Statement

Statement Generation Date	: XXXXXXXXXXXXX
Period From	: XXXXXXXXXXXXX
Policy Number	: XXXXXXXXXXXXX
Product Name	: Aegon Life iInvest Insurance Plan (UIN: I38L059V01)
Policyholder	: XXXXXXXXXXXXX
Life Assured	: XXXXXXXXXXXXX
Date of Commencement	: XXXXXXXXXXXXX
Premium Amount - Rs. (in figures)	: XXXXXXXXXXXXX

Summary Unit Statement of Statement Generation Date: 00/00/0000

Fund Name	Opening Balance as of 00/00/0000	Unit deduction since 00/00/0000	Unit added since 00/00/0000	Current Unit Balance as on 00/00/0000
Blue Chip Equity Fund (SFIN:ULIF01511/02/14BLUECHIP EQ0138)	0	0000	0000	0000
Debt Fund (SFIN:ULIF00405/07/08 DB0138)	0	0000	0000	0000
Secure Fund (SFIN:ULIF00505/07/08 SF 0138)	0	0000	0000	0000
Accelerator Fund (SFIN:ULIF01203/09/10ACCELERATE0138)	0	0000	0000	0000
Stable Fund (SFIN:ULIF00505/07/08SF0138)	0	0000	0000	0000

Detailed Transaction

Date	Fund Name	Transaction Type	Amount (Rs.)	NAV	No. of Units
00/00/000	DEBT FUND (SFIN:ULIF00405/07/08DB0138)	INITIAL DEPOSIT	xxxx	xxxx	xxxx
00/00/000	SECURE FUND (SFIN:ULIF00505/07/08SF0138)	INITIAL DEPOSIT	xxxx	xxxx	xxxx
00/00/000	BLUE CHIP FUND (SFIN:ULIF01511/02/14BLUECHIPPE0138)	INITIAL DEPOSIT	xxxx	xxxx	xxxx
00/00/000	ACCELERATOR FUND (SFIN:ULIF01203/09/10ACCELERATE0138)	INITIAL DEPOSIT	xxxx	xxxx	xxxx
00/00/000	STABLE FUND (SFIN:ULIF00505/07/08SF0138)	INITIAL DEPOSIT	xxxx	xxxx	xxxx
00/00/000	BLUE CHIP FUND (SFIN:ULIF01511/02/14BLUECHIPPE0138)	PREMIUM BY DEDUCTION	xxxx	xxxx	xxxx
00/00/000	SECURE FUND (SFIN:ULIF00505/07/08SF0138)	PREMIUM BY DEDUCTION	xxxx	xxxx	xxxx
00/00/000	DEBT FUND (SFIN:ULIF00405/07/08DB0138)	PREMIUM BY DEDUCTION	xxxx	xxxx	xxxx
00/00/000	ACCELERATOR FUND (SFIN:ULIF01203/09/10ACCELERATE0138)	PREMIUM BY DEDUCTION	xxxx	xxxx	xxxx
00/00/000	STABLE FUND (SFIN:ULIF00505/07/08SF0138)	PREMIUM BY DEDUCTION	xxxx	xxxx	xxxx

Annexure I

Section 38 - Assignment and Transfer of Insurance Policies

Assignment or transfer of a life insurance policy is as below in accordance with Section 38 of the Insurance Act, 1938 as amended from time to time. The extant provisions in this regard are as follows:

- This policy may be transferred/assigned, wholly or in part, with or without consideration.
- An Assignment may be effected in a policy by an endorsement upon the policy itself or by a separate instrument under notice to the Insurer.
- The instrument of assignment should indicate the fact of transfer or assignment and the reasons for the assignment or transfer, antecedents of the assignee and terms on which assignment is made.
- The assignment must be signed by the transferor or assignor or duly authorized agent and attested by at least one witness.
- The transfer of assignment shall not be operative as against an insurer until a notice in writing of the transfer or assignment and either the said endorsement or instrument itself or copy thereof certified to be correct by both transferor and transferee or their duly authorised agents have been delivered to the insurer.
- Fee to be paid for assignment or transfer can be specified by the Authority through Regulations.
- On receipt of notice with fee, the insurer should Grant a written acknowledgement of receipt of notice. Such notice shall be conclusive evidence against the insurer of duly receiving the notice.
- If the insurer maintains one or more places of business, such notices shall be delivered only at the place where the policy is being serviced.
- The insurer may accept or decline to act upon any transfer or assignment or endorsement, if it has sufficient reasons to believe that it is
 - not bonafide or
 - not in the interest of the policyholder, or
 - not in public interest or
 - is for the purpose of trading of the insurance policy.
- Before refusing to act upon endorsement, the Insurer should record the reasons in writing and communicate the same in writing to Policyholder within 30 days from the date of policyholder giving a notice of transfer or assignment.
- In case of refusal to act upon the endorsement by the Insurer, any person aggrieved by the refusal may prefer a claim to IRDAI within 30 days of receipt of the refusal letter from the Insurer.
- The priority of claims of persons interested in an insurance policy would depend on the date on which the notices of assignment or transfer is delivered to the insurer; where there are more than one instruments of transfer or assignment, the priority will depend on dates of delivery of such notices. Any dispute in this regard as to priority should be referred to Authority.
- Every assignment or transfer shall be deemed to be absolute assignment or transfer and the assignee or transferee shall be deemed to be absolute assignee or transferee, except
 - where assignment or transfer is subject to terms and conditions of transfer or assignment OR
 - where the transfer or assignment is made upon condition that
 - the proceeds under the policy shall become payable to policyholder or nominee(s) in the event of assignee or transferee dying before the insured OR
 - the insured surviving the term of the policy
 Such conditional assignee will not be entitled to obtain a loan on policy or surrender the policy. This provision will prevail notwithstanding any law or custom having force of law which is contrary to the above position.
- In other cases, the insurer shall, subject to terms and conditions of assignment, recognize the transferee or assignee named in the notice as the absolute transferee or assignee and such person
 - shall be subject to all liabilities and equities to which the transferor or assignor was subject to at the date of transfer or assignment and
 - may institute any proceedings in relation to the policy
 - obtain loan under the policy or surrender the policy without obtaining the consent of the transferor or assignor or making him a party to the proceedings
- Any rights and remedies of an assignee or transferee of a life insurance policy under an assignment or transfer effected before commencement of the Insurance Laws (Amendment) Ordinance, 2014 shall not be affected by this section.

[Disclaimer: This is not a comprehensive list as mentioned in Insurance Act, 1938 (as amended from time to time), but only a simplified version prepared for general information. Policy Holders are advised to refer to the Act for complete and accurate details.]

Annexure 2

Section 39 - Nomination

Nomination of a life insurance Policy is as below in accordance with Section 39 of the Insurance Act, 1938 as amended from time to time. The extant provisions in this regard are as follows:

- The policyholder of a life insurance on his own life may nominate a person or persons to whom money secured by the policy shall be paid in the event of his death.
- Where the nominee is a minor, the policyholder may appoint any person to receive the money secured by the policy in the event of policyholder's death during the minority of the nominee. The manner of appointment to be laid down by the Insurer.
- Nomination can be made at any time before the maturity of the policy.
- Nomination may be incorporated in the text of the policy itself or may be endorsed on the policy communicated to the insurer and can be registered by the insurer in the records relating to the Policy.
- Nomination can be cancelled or changed at any time before policy matures, by an endorsement or a further endorsement or a will as the case may be.

6. A notice in writing of Change or Cancellation of nomination must be delivered to the insurer for the insurer to be liable to such nominee. Otherwise, insurer will not be liable if a bonafide payment is made to the person named in the text of the policy or in the registered records of the insurer.
7. Fee to be paid to the insurer for registering change or cancellation of a nomination can be specified by the Authority through Regulations.
8. On receipt of notice with fee, the insurer should grant a written acknowledgement to the policyholder of having registered a nomination or cancellation or change thereof.
9. A transfer or assignment made in accordance with Section 38 shall automatically cancel the nomination except in case of assignment to the insurer or other transferee or assignee for purpose of loan or against security or its reassignment after repayment. In such case, the nomination will not get cancelled to the extent of insurer's or transferee's or assignee's interest in the policy. The nomination will get revived on repayment of the loan.
10. The right of any creditor to be paid out of the proceeds of any policy of life insurance shall not be affected by the nomination.
11. In case of nomination by policyholder whose life is insured, if the nominees die before the policyholder, the proceeds are payable to policyholder or his heirs or legal representatives or holder of succession certificate.
12. In case nominee(s) survive the person whose life is insured, the amount secured by the policy shall be paid to such survivor(s).
13. Where the policyholder whose life is insured nominates his
 - a. parents or
 - b. spouse or
 - c. children or
 - d. spouse and children
 - e. or any of them
 the nominees are beneficially entitled to the amount payable by the insurer to the policyholder unless it is proved that policyholder could not have conferred such beneficial title on the nominee having regard to the nature of his title
14. If nominee(s) die after the policyholder but before his share of the amount secured under the policy is paid, the share of the expired nominee(s) shall be payable to the heirs or legal representative of the nominee or holder of succession certificate of such nominee(s).
15. The provisions of sub-section 7 and 8 (13 and 14 above) shall apply to all life insurance policies maturing for payment after the amendment of Insurance Act, 1938 (i.e.26.12.2014).
16. If policyholder dies after maturity but the proceeds and benefit of the policy has not been paid to him because of his death, his nominee(s) shall be entitled to the proceeds and benefit of the policy.
17. The provisions of Section 39 are not applicable to any life insurance policy to which Section 6 of Married Women's Property Act, 1874 applies or has at any time applied except where before or after Insurance Act 1938 (as amended from time to time), a nomination is made in favour of spouse or children or spouse and children whether or not on the face of the policy it is mentioned that it is made under Section 39. Where nomination is intended to be made to spouse or children or spouse and children under Section 6 of MWPA, it should be specifically mentioned on the policy. In such a case only, the provisions of Section 39 will not apply.

[Disclaimer: This is not a comprehensive list as mentioned in Insurance Act 1938 (as amended from time to time), but only a simplified version prepared for general information. Policy Holders are advised to refer to the Act for complete and accurate details.]

Annexure: 3

Section 45 – Policy shall not be called in question on the ground of mis-statement after three years

Provisions regarding Policy not being called into question in terms of Section 45 of the Insurance Act, 1938, as amended from time to time are as follows:

1. No Policy of Life Insurance shall be called in question on any ground whatsoever after expiry of 3 yrs from
 - a. the date of issuance of policy or
 - b. the date of commencement of risk or
 - c. the date of revival of policy or
 - d. the date of rider to the policy whichever is later.
2. On the ground of fraud, a policy of Life Insurance may be called in question within 3 years from
 - a. the date of issuance of policy or
 - b. the date of commencement of risk or
 - c. the date of revival of policy or
 - d. the date of rider to the policy whichever is later.

For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which such decision is based.

3. Fraud means any of the following acts committed by insured or by his agent, with the intent to deceive the insurer or to induce the insurer to issue a life insurance policy:
 - a. The suggestion, as a fact of that which is not true and which the insured does not believe to be true;
 - b. The active concealment of a fact by the insured having knowledge or belief of the fact;
 - c. Any other act fitted to deceive; and

d. Any such act or omission as the law specifically declares to be fraudulent.

4. Mere silence is not fraud unless, depending on circumstances of the case, it is the duty of the insured or his agent keeping silence to speak or silence is in itself equivalent to speak.
5. No Insurer shall repudiate a life insurance Policy on the ground of Fraud, if the Insured / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of material fact are within the knowledge of the insurer. Onus of disproving is upon the policyholder, if alive, or beneficiaries.
6. Life insurance Policy can be called in question within 3 years on the ground that any statement of or suppression of a fact material to expectancy of life of the insured was incorrectly made in the proposal or other document basis which policy was issued or revived or rider issued. For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which decision to repudiate the policy of life insurance is based.
7. In case repudiation is on ground of mis-statement and not on fraud, the premium collected on policy till the date of repudiation shall be paid to the insured or legal representative or nominee or assignees of insured, within a period of 90 days from the date of repudiation.
8. Fact shall not be considered material unless it has a direct bearing on the risk undertaken by the insurer. The onus is on insurer to show that if the insurer had been aware of the said fact, no life insurance policy would have been issued to the insured.
9. The insurer can call for proof of age at any time if he is entitled to do so and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof of age of life insured. So, this Section will not be applicable for questioning age or adjustment based on proof of age submitted subsequently.

[Disclaimer: This is not a comprehensive list as mentioned Insurance Act 1938 (as amended from time to time) but, only a simplified version prepared for general information. Policy Holders are advised to refer to the Act for complete and accurate details.]

For unattended grievances of the Policyholders with respect to their suggestions or complaints, Central Government has established offices of insurance ombudsman who are empowered to receive and consider complaints regarding life insurance from any person who has any grievance against an insurer.

Ombudsman

Address & Contact Details of Ombudsman Centres

Office of The Governing Body of Insurance Council
(Monitoring Body for Offices of Insurance Ombudsman)
3rd Floor, Jeevan Seva Annexe, Santacruz(West), Mumbai – 400054. Tel no: 26106671/6889.
Email id: inscoun@gbic.co.in website: www.gbic.co.in

If you have a grievance, approach the grievance cell of Insurance Company first. If complaint is not resolved/ not satisfied/not responded for 30 days then You can approach The Office of the Insurance Ombudsman (Bimalokpal) Please visit our website for details to lodge complaint with Ombudsman.

Office of the Insurance Ombudsman,
2nd Floor, Ambica House, Ashram Rd,
AHMEDABAD-380 014.
Tel.-: 079-27545441/27546840 Fax :
079-27546142
Email: bimalokpal.ahmedabad@gbic.co.in

Office of the Insurance Ombudsman,
"Jeevan Nivesh", 5th Floor, S.S. Road,
GUWAHATI-781 001.
Tel.-: 0361-2132204/5 Fax :0361-2732937
Email: bimalokpal.guwahati@gbic.co.in

Office of the Insurance Ombudsman,
Ground Floor, Jeevan Nidhi II, Bhawani Singh
Road,
JAIPUR – 302005.
Tel: 0141-2740363
Email: bimalokpal.jaipur@gbic.co.in

Office of the Insurance Ombudsman,
2nd Floor, Janak Vihar Complex, 6, Malviya
Nagar,
BHOPAL-462 003.
Tel.-: 0755-2769201/9202 Fax : 0755-2769203
Email: bimalokpal.bhopal@gbic.co.in

Office of the Insurance Ombudsman,
6-2-46, 1st Floor, Moin Court, A.C. Guards,
Lakdi-Ka-Pool,
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